

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
UNSTARRED QUESTION NO.3387
TO BE ANSWERED ON 17th DECEMBER, 2021

DISABILITY PENSION TO DEFENCE PERSONNEL

3387. SHRI ANUBHAV MOHANTY:
SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of DEFENCE
be pleased to state:

- (a) the total number of defence personnel provided disability pension during the last five years and the current year;
- (b) whether the Government is aware that some army officers have not got their disability and service pension even after one year of their release from service;
- (c) if so, the total number of such cases pending till date along with the reasons for delay in crediting their disability and service pension;
- (d) whether the Government has given any assurance in this regard and if so, the details thereof;
- (e) whether the Government has received any proposal to grant disability pension to persons who were invalidated and kept out of service, if so, the details of such proposals/requests received and accepted or rejected by the Government along with the action taken thereon, cadre-wise; and
- (f) the time by which all such pending cases are likely to be resolved and disability pension be granted to the army officers?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a) Details of the total number of defence personnel provided disability pension during the last five years and the current year are as follows:

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Year	Defence personnel provided disability pension
2016	6851
2017	10554
2018	12321
2019	12971
2020	12149
2021	4344 (current year)
Total	59190

(b) to (d): The cases of disability and service pension are processed within time frame as per laid down policy.

(e) & (f): As per extant policy, Service Personnel who is invalided out from service on account of disability which is attributable to or aggravated by military service is granted a disability pension.

Before 04.01.2019, minimum 10 years of qualifying service was required for eligibility of Invalid Pension to service personnel invalided out of service on account of disability which is Neither Attributable to Nor Aggravated (NANA) by military service. Now, requirement of 10 years qualifying service has been done away with, with effect from 04.01.2019.
